

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

* * *

URGENT

To

The Pr. District & Sessions Judge,
All

No: 14678-99/gms.

Dated: 04-07-2016

Subject: Implementation of resolutions adopted in the Chief Justice Conference, 2016.

Sir,

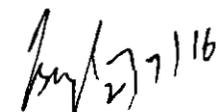
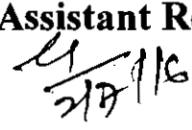
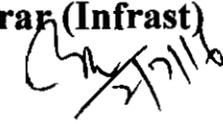
Kindly find enclosed herewith a copy of communication dated 10th June, 2016, along with a set of the questionnaires, received from Secretary General, Supreme Court of India, on the subject cited above.

In this regard, I am directed to request you to furnish the requisite information to this registry as per format annexed before 10th July, 2016 positively, for onward transmission to the Secretary General to Supreme Court of India for further necessary action.

Matter may be treated as most urgent.

Yours faithfully,

Encl: 07 leaves


(Rasal Singh)
Assistant Registrar (Infrast)
 

Ravindra Maithani
Secretary General
Supreme Court of India



Tel: 23384661
Fax: 23386178
E-mail: sg.rmaithani@scj.nic.in

10th June, 2016

Dear Shri Hanjura,

In compliance of the resolution passed in the Chief Justices' Conference held on 22-23 April, 2016 with regard to regular monitoring mechanism through online feedback updation for tracking the progress of action taken on the resolutions, a set of questionnaires, as enclosed herewith, has been approved by Competent Authority for seeking responses thereto from the High Courts.

As directed, the responses, as done during data collection for the Chief Justices' Conference 2016, will be collected every quarter through online portal being developed at the Supreme Court. The updation of responses will start from 1st of July, 2016 for last three quarters i.e. quarters ending on 31st December, 2015, 31st March and 30th June, 2016. The updation will remain open from 1st July, 2016 to 20th July, 2016. Thereafter the updation of every quarter will remain open for 15 days in the beginning of next quarter.

G.S.
Kv
14.06.16

May I request you to start collation of requisite information as per attached questionnaires so that updation of the same can be done well in time.

It is also requested to share the email address and mobile number of the concerned officer of your Chief Justices' Conference Secretariat so that necessary credentials of the portal can be securely transmitted.

With regards,

Yours sincerely,

(Ravindra Maithani)

Shri M.K. Hanjura,
Registrar General,
High Court of Jammu and Kashmir,
Srinagar - 190 001
Jammu & Kashmir

CONFERENCE SECRETARIAT ONLINE UPDATION PORTAL
QUESTIONNAIRES

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GENERAL INFORMATION

Please provide the following information as on date of updation:

S. No.	As on date of updation
1.	Goographical Area in the State/ UT
2.	Population of the State/ UT
3.	Number of Districts in the State/ UT
4.	Number of Court Complexes in the State/ UT
5.	Number of Police Stations in the State/ UT
6.	Number of Jails in the State/ UT
7.	Number of Juvenile Homes in the State/ UT

Infrastructure in Subordinate Courts

A. Details of Owned Court Halls:

Sl. No.	As on 1.1.2016	As on 1.4.2016	As on 1.7.2016
1.	Number of Self- Owned Court Halls		
2.	Number of Government-Owned Court Halls		
3.	Total Number of Owned Court Halls in the State		

B. Details of Court Halls on Rent:

Sl. No.	As on 1.1.2016	As on 1.4.2016	As on 1.7.2016
1.	Number of Court Halls on Rent for less than 1 year		
2.	Number of Court Halls on Rent for 1-3 years		
3.	Number of Court Halls on Rent for 3-5 years		
4.	Number of Court Halls on Rent for 5-10 years		
5.	Number of Court Halls on Rent for more than 10 years		
6.	Total Number of Court Halls on Rent		

C. Details of Court Halls under Construction:

Sl. No.	As on 1.1.2016	As on 1.4.2016	As on 1.7.2016
1.	Number of Court Halls that have been under Construction for less than 1 year		
2.	Number of Court Halls that have been under Construction for 1-3 years		
3.	Number of Court Halls that have been under Construction for 3-5 years		
4.	Number of Court Halls that have been under Construction for 5-10 years		

5. Number of Court Halls that have been under Construction for more than 10 years
6. Total Number of Court Halls that are under Construction

D. Details of Owned Court Complexes:

Sl. No.	As on 1.1.2016	As on 1.4.2016	As on 1.7.2016
1.			
2.			
3.			

E. Details of Court Complexes on Rent:

Sl. No.	As on 1.1.2016	As on 1.4.2016	As on 1.7.2016
1.			
2.			
3.			
4.			
5.			
6.			

F. Details of Court Complexes under Construction:

Sl. No.	As on 1.1.2016	As on 1.4.2016	As on 1.7.2016
1.			
2.			
3.			

4. Number of Court Complexes that have been under Construction for 5-10 years
5. Number of Court Complexes that have been under Construction for more than 10 years
6. Total Number of Court Complexes Under-Construction

G. Details Regarding Upgradation of Court Complexes:

Sl. No.	As on 1.1.2016	As on 1.4.2016	As on 1.7.2016
1.	Number of Court Complexes which are differently-abled friendly		
2.	<i>Number of Court Complexes that are renewable energy enabled</i>		
a)	Number of Court Complexes that are at least 25% renewable energy enabled		
b)	Number of Court Complexes that are at least 50% renewable energy enabled		
c)	Number of Court Complexes that are at least 100% renewable energy enabled		
d)	Total		

H. Details of Owned Residential Accommodation for Judicial Officers:

Sl. No.	As on 1.1.2016	As on 1.4.2016	As on 1.7.2016
1.	Number of Self- Owned Residential Accommodation		
2.	Number of Government-Owned Residential Accommodation		
3.	Total Number of Owned Residential Accommodation for Judicial Officers in the State		

I. Details of Residential Accommodation on Rent:

Sl. No.		As on 1.1.2016	As on 1.4.2016	As on 1.7.2016
1.	Number of Residential Accommodation on Rent for less than 1 year			
2.	Number of Residential Accommodation on Rent for 1-3 years			
3.	Number of Residential Accommodation on Rent for 3-5 years			
4.	Number of Residential Accommodation on Rent for 5-10 years			
5.	Number of Residential Accommodation on Rent for more than 10 years			
6.	Total Number of Residential Accommodation on Rent			

J. Details of Residential Accommodation under Construction:

Sl. No.		As on 1.1.2016	As on 1.4.2016	As on 1.7.2016
1.	Number of Residential Accommodation that have been under Construction for less than 1 year			
2.	Number of Residential Accommodation that have been under Construction for 1-3 years			
3.	Number of Residential Accommodation that have been under Construction for 3-5 years			
4.	Number of Residential Accommodation that have been under Construction for 5-10 years			
5.	Number of Residential Accommodation that have been under Construction for more than 10 years			
6.	Total Number of Residential Accommodation Under-Construction			